

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Jammu/Srinagar
(Judicial Administration Section)

Subject: Repatriation of Judicial Officer.

Government Order No. 9900- JK(LD) of 2022.
Dated. 05- 11 - 2022.

As recommended by the High Court of Jammu and Kashmir and Ladakh and in continuation to Government Order No. 9898-(JKLD) of 2022 dated 05-11-2022, sanction is hereby accorded to the repatriation of Shri Ranbir Singh Jasrotia (District Judge) Presiding Officer MACT, Jammu from deputation to Judiciary.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/8/2022-10.

Dated. 05-11-2022.

Copy to the:-

1. Principal Secretary to Lieutenant Governor, J&K, Raj-Bhawan, Srinagar.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Secretary to Government, General Administration Department.
4. Registrar General, High Court of Jammu and Kashmir and Ladakh at Srinagar. This is with reference to his letter No. 37696/RG/GS dated 04-11-2022.
5. Shri Ranbir Singh Jasrotia, District Judge.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh at Srinagar.
7. Director Information, J&K, Jammu.
8. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
9. Incharge website, Department of Law, Justice and Parliamentary Affairs.
10. Government Order File.
11. Concerned File.


(Ashish Gupta)

Additional Secretary to Government